

2

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.339/94.

B.R.Sukhadeve.

.... Applicant.

V/s.

The Divisional Railway Manager,
Personnel Branch, Central Railway,
Bhusawal & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

None for the applicant.

Shri P.S.Lambat for the Respondents.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

None for the applicant. Shri P.S.Lambat, counsel for the Respondents is present.

2. We have gone through the application and it seems that the applicant who sustained an injury asks for being provided with light work. The applicant's representation has not yet been decided. We direct the respondents to decide that representation dt.31.12.1993 for being absorbed on a light job within two months from the date of receipt of a copy of this order. The application is disposed of accordingly.

MR.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.